

**Assistance to Backward Classes for Higher Education**

1696. SHRI BHAKTA CHARAN DAS : Will the Minister of WELFARE be pleased to state :

(a) whether Government are providing financial assistance to the backward classes for higher education through the National Backward Classes Finance and Development Corporation;

(b) if so, the details thereof;

(c) the number of persons benefited and the amount provided during the last three years; State-wise;

(d) the criteria being followed to select the people for such assistance; and

(e) the number of applications received during 1996-97 from the Orissa state ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) No, Sir.

(b) to (e) Question does not arise.

**Searches made by Delhi Police**

1697. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of HOME AFFAIRS be pleased to refer to unstarred Question No. 748 dated November 26, 1996 regarding "Searches carried out by Delhi Police" and state:

(a) whether the information has since been collected;

(b) if so, the details thereof;

(c) whether it is mandatory to furnish a copy of the search memo etc. to the local SHO and Magistrate by the police officer undertaking the search; and

(d) the adverse effect it will have on the case in the Court if the police officer undertaking the search does not submit a copy of the search memo etc. to the local SHO and the Magistrate ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) No, Sir. The details regarding seizure memos and independent witnesses are recorded in the case diaries etc., some of which are in courts.

(c) A police officer, not below the rank of Sub-Inspector of Police is authorised to conduct search in the limits of another police station as per Section 166 of Criminal Procedure Code.

As per Section 166(4) of CPC, such a police officer is required to send notice of the search alongwith copy

of the seizure memo, if any, made during search to the Officer Incharge of the Police Station within whose limit the search has taken place. He is further required to send a copy of the search memo so made alongwith report on reasons/circumstances leading to the search to the nearest Magistrate empowered to take cognizance of the offence.

(d) It is a matter to be decided on a case to case basis by the court concerned. However, the Supreme Court in 1985 had held that the illegality of search would not render the seizure effected pursuant to a search also illegal so as to enable the accused to claim return of his property. While such a search may be illegal in view of the relevant provisions of the Criminal Penal Code, it would not vitiate the efficacy of evidence which is produced before the Court by such a search.

[Translation]

**Funds for Sugarcane Research**

1698. SHRI D.P. YADAV : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the State Government of Uttar Pradesh has sought financial assistance for the Research and Development of sugarcane;

(b) if so, the details thereof; and

(c) the reaction of the Government in this regard ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (c) The Indian Council of Agricultural Research and Department of Agriculture & Cooperation are providing financial assistance for Research and Development to Uttar Pradesh through All India Coordinated Research Project on Sugarcane & Centrally Sponsored Scheme on Sustainable Development of Sugarcane based cropping system areas respectively. The details of the financial assistance are provided in Statement.

**Statement**

**1. Assistance through AICRP on Sugarcane**

(1996-97)

| S.No. | Name of the centre | Name of the Univ.                                | Allocation<br>(Rs. in lakhs) |
|-------|--------------------|--|------------------------------|
| (i)   | Shahjahanpur       | U.P. Council of Sugarcane Research               | 3.86                         |
| (ii)  | Pantnagar          | G.B. Pant University of Agriculture & Technology | 3.11                         |